

**Petro Chemical Complex in
Visakhapatnam**

5602. SHRI M.V.V.S. MURTHY: Will the PRIME MINISTER be pleased to state:

(a) the stage at which the petrochemical complex in Visakhapatnam based on NAPHTHA of Hindustan Petroleum Corporation Limited, stands at present;

(b) whether any down-stream industries have been identified in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). M/s. U.B. Petrochemicals has been granted a letter of intent for setting up a cracker complex at Visakhapatnam based on Naphtha from Hindustan Petroleum Corporation Ltd. The party has also indentified certain down-stream industries and applied for licence for manufacture of HDPE/LLDPE, PVC, Polypropylene, Caustic Soda and Chlorine.

[*Translation*]

Promotion of SC/ST Officers as Secretary and Additional Secretary

5603. SHRI RAMESHWAR PATIDAR: Will the PRIME MINISTER be pleased to state the particulars of officers belonging to the backward classes, Scheduled Castes and Scheduled Tribes who were promoted by selection as Secretary and Additional Secretary during the period from December 2, 1989 to November 10, 1990?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): The required information is maintained only in respect of the officers belonging to the Scheduled Castes & Scheduled Tribes. Shri Mata Prasad IAS

(UP:62), a member of the Scheduled Caste, is the only officer from these categories who was promoted as Additional Secretary, Ministry of Welfare on 14/7/1990.

Setting up of Industries in Bihar

5604. SHRI LALIT ORAON: Will the PRIME MINISTER be pleased to state:

(a) whether Gumla and Lohardaga districts of Bihar are 'no industry districts'; and

(b) if so, the scheme of the Government in regard to setting up industries in Gumla and Lohardaga districts?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF.P.J. KURIEN): (a) No Sir. These are not in the category of 'No Industry Districts'.

(b) Industrialisation of a specific district/ area is primarily the responsibility of the State Government concerned. The central Government supplements their efforts by giving concessions/incentives for entrepreneurs setting up industries in industrially backward districts.

[*English*]

Disciplinary Cases pending in Central Government Offices

5605. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER pleased to state:

(a) whether any survey has been made of the cases pending in Central Government offices on disciplinary matters as on June 30, 1990;

(b) if so, the number thereof and the steps proposed to be taken to expedite the disposal of these cases;

(c) whether there is any proposal to